

which will meet inter-sessionally. The Secretary-General will invite all States to present as quickly as possible their proposals for the code of conduct to the IGWG. The Government of India will have to formulate its own proposals in this regard on such matters as transfer pricing including its relation to taxation, restrictive business practices other than those already covered by the UNCTAD, political activities of MNCs, Social impact of MNCs, Corrupt practices of MNCs, etc.

**Survey of villages and towns under the 20-Point Economic Programme**

596. SHRI KRISHNARAO NARAYAN DHULAP: SHRI GULABRAOPATIL:

Will the Minister of PLANNING be pleased to state:

(a) whether the Central Government have recently conducted survey of 108 villages and 1'8 towns in nine States to assess the achievements made in the implementation of the 20-Point Economic Programme; and

(b) if so, what is the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) No, Sir.

(b) Does not arise.

**Non-forwarding of applications of Junior Officers in the Computer Centre, Ministry of Planning for higher posts in other Departments**

597. SHRI N. H. KUMBHARE: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that applications of junior officers for higher posts in other offices including those advertised by the Union Public Service Commission are not being forwarded by the Director, Computer Centre, Deptt. of Statistics, Ministry of Planning, New Delhi;

(b) if so, whether any avenues for departmental promotion have been opened for these officers; and

(c) if not, in what other manner Government propose to safeguard the interests of the technically qualified officers of the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) Except where the withholding of the applications is justified in the public interest, applications are being forwarded.

(b) Promotional avenues exist for most of the categories of junior staff having technical duties.

(c) Does not arise.

**Raid at the residences of Central Government officers for economic offences**

598. SHRI MAQSOOD ALI KHAN: Will the PRIME MINISTER be pleased to state:

(a) the number of raids in connection with various economic offences conducted at the residences of officers of the Central Government of the status of Under Secretary and above during the last year, category-wise and department-wise;

(b) the number of officers out of those whose residences were raided, who were found to have violated the provisions of the laws regarding conservation of foreign exchange and other anti-inflationary measures category-wise and department-wise; and

(c) the number of officers who were punished, category-wise and department-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA): (a) to (c) The expression "economic offences" covers a wide range of offences against various statutes which are the subjects of different Department/Ministries, and